INVITING APPLICATIONS FOR FILLING UP THE ONE POST OF MEMBER IN THE COMPETITION COMMISSION OF INDIA.

Applications are invited from Indian Nationals in the format given in Annexure-I for the one post of Member in the Competition Commission of India.

2. The selected candidate will be required to serve at the headquarter of the Competition Commission of India. The location of the CCI is to be in Delhi/NCR.

3. Qualifications: As per the Competition Act, 2002 a person of ability, integrity and standing and who has special knowledge of, and such professional experience of not less than fifteen years in, international trade, economics, business, commerce, law finance, accountancy, management, industry, public affairs or competition matters, including competition law and policy, which in the opinion of the Central Government, may be useful to the Commission is eligible for appointment as Member of the Competition Commission of India.

4. The Hon'ble High Court of Delhi vide its Judgement dated 10.4.2019 in the matter of Mahindra Electric mobility [W.P. (C) 11467/2018, CM Appl.44376-44378/2018 in para 213 (iii)(c) read with para 107 of (Civil Appeal No. 14697 of 2015), which inter-alia, refers to the matter in the case of Utility Users Welfare Association²], directed that "the CCI shall ensure that at all times, during the final hearing, the judicial member is present and participates in the hearing".

5. In view of the above, the Government proposes to appoint a Member in the CCI with Law or Judicial Background.

6. Member shall be paid a consolidated monthly salary of Rupees four lakh only and shall not be entitled to house and car.

7. Tenure: Five years or till the age of 65 years, whichever is earlier.

8. The application form may be down-loaded from the web-sites of this Ministry (<u>www.mca.gov.in</u>), the Competition Commission of India (<u>www.cci.gov.in</u>) or Department of Personnel & Training (<u>http://persmin.nic.in</u>). Copy of the application may be sent in advance before the due date.

9. Applications in the prescribed format, duly completed should reach to Shri Rakesh Kumar, Under Secretary, Ministry of Corporate Affairs, Room No. 520, 'A' Wing, 5th Floor, Shastri Bhawan, Dr. Rajendra Prasad Road, New Delhi-110001 latest by **25th July, 2019** (5:30 **PM**).

² Civil Appeal No. 14697 of 2015 in Hon'ble Supreme Court of India

By Speed Post

Telephone : 2338 4566

No.Comp-05/7/2019-Comp-MCA भारत सरकार/GOVERNMENT OF INDIA कारपोरेट कार्य मंत्रालय/MINISTRY OF CORPORATE AFFAIRS

5th Floor, 'A' Wing, Shastri Bhavan New Delhi – 110 001 Dated the 03rd July, 2019

То

(i) All Ministries and Departments of the Government of India (cadre controlling authorities of All India Services and Group 'A' Central Services);

(ii) Chief Secretaries of All State Governments/UTs;

Subject: Inviting applications for the one post of Member in the Competition Commission of India – regarding.

Sir,

I am directed to state that one post of Member, Competition Commission of India (CCI) is likely to fall vacant shortly and applications are hereby invited from eligible Indian nationals as under: -

Section 8 (2) of the Competition Act, 2002 provides that the Member, CCI shall be a person of ability, integrity and standing and who has special knowledge of, and such professional experience of not less than fifteen years in, international trade, economics, business, commerce, law, finance, accountancy, management, industry, public affairs or competition matters, including competition law and policy, which in the opinion of the Central Government, may be useful to the Commission.

2. The Hon'ble High Court of Delhi vide its Judgement dated 10.4.2019 in the matter of Mahindra Electric mobility [W.P. (C) 11467/2018, CM Appl.44376-44378/2018 in para 213 (iii)(c) read with para 107 of (Civil Appeal No. 14697 of 2015), which inter-alia, refers to the matter in the case of Utility Users Welfare Association¹], directed that "the CCI shall ensure that at all times, during the final hearing, the judicial member is present and participates in the hearing".

3. In view of the above, the Government proposes to appoint a Member in the CCI with Law or Judicial Background.

¹ Civil Appeal No. 14697 of 2015 in Hon'ble Supreme Court of India

4. The terms and conditions of the service of Member, CCI are regulated by the Competition Commission of India (Salary, allowances and other Terms and Conditions of Service of Chairperson and other Members) Rules, 2003, as amended from time to time. The Member shall hold office for a term of five years from the date on which he enters upon his office and shall be eligible for re-appointment but shall not hold office beyond 65 years of age. Member shall be paid a consolidated monthly salary of Rs.4 Lakh (rupees Four Lakh only). He shall not be entitled to house and car.

5. Applications from eligible officers in the Central Government/State Governments, who are interested and can be spared in the event of selection may be forwarded through proper channel duly verified/countersigned by the Head of Departments (wherever applicable) along with the following certificates/documents: -

- (i) There are no vigilance, disciplinary or criminal proceedings pending/contemplated against Sh./Smt._____.
- (ii) His/Her integrity is certified.
- (iii) Duly authenticated copies of ACRs/APAR dossiers of the applicant for the last five years.
- (iv) List of major/minor penalties, if any, imposed on the applicant during the last ten years/No penalty certificate.

6. Incomplete applications or applications received after the due date are liable to be rejected. Advance copy of the application may be sent to this Ministry before the due date.

7. Applicants, who are already in any employment including government service, in the event of their selection, will have to resign/seek retirement from the service before joining the post.

8. The selected applicant will be expected to join the post within one month of the issue of offer of appointment.

9. Applications in the form given in **Annexure - I** duly completed should reach the undersigned (Shri Rakesh Kumar, Under Secretary, Ministry of Corporate Affairs, Room No. 520, 'A' Wing, 5th Floor, Shastri Bhawan, Dr. Rajendra Prasad Road, New Delhi – 110 001) latest by **25th July, 2019** (5:30 PM).

10. Application form can also be down-loaded from the web-sites of this Ministry (<u>www.mca.gov.in</u>), the Competition Commission of India (<u>www.cci.gov.in</u>) or the Department of Personnel & Training (<u>http://persmin.nic.in</u>).

Yours faithfully,

Rakestkumar

(Rakesh Kumar) Under Secretary to the Government of India

Encl. : As above

Annexure - I

APPLICATION FORM FOR ONE POST OF MEMBER IN THE COMPETITION COMMISSION OF INDIA

Latest passport size photograph

1.	Name (IN BLOCK LETTERS)
2.	Father's/Mother's Name
3.	Date of Birth (Proof to be attached)
4.	(i) Postal Address for Correspondence (with Pin Code)
	(ii) Phone Number
	(iii) E-mail ID
	(iv) Fax
5.	Nationality
	(only Indian nationals can apply)
6.	Educational Qualifications (self-attested copies to be attached)
7.	Service/Cadre/Batch
	(In case of Government Employee)
8.	Present Posting/Occupation/Profession with pay scale and basic pay.
9.	Details of previous postings/employment (including period) and nature of activities performed.
10.	Field of expertise as per prescribed eligibility criteria of the post and the number of years of experience thereon.
11.	Any other special qualification; or special achievements; or participation in important committees/working groups etc; or Foreign assignments/training; or publication to the

	applicant's credit; or National/International recognition received, if any.	
12.	In case of applicants, other than serving government servants, testimonials from two referees in responsible position (Not being relatives) including their address, contact numbers and e-mail ID, should be attached.	

Undertaking

It is certified that the information furnished above is correct and that in the event of my selection, I shall resign/seek retirement, if already in any employment including government service, before my appointment as Member, Competition Commission of India.

Place:-

Date:-

(Signature with Date)

Name: _____

Instructions :

- 1. In case of serving government servants, certificates as in **Appendix "A"**, issued by cadre controlling/competent authority are to be submitted along with the Application Form.
- 2. Applications of serving government servants including PSUs/autonomous organisations should be sent through proper channel.
- 3. The applicants may attach additional sheets in respect of any information where it is not possible to indicate the same in the relevant column.
- 4. The selected applicant may have to appear for Medical Examination, in case so required by the Central Government.
- 5. Incomplete applications or applications received after the due date are liable to be rejected.
- 6. The selected applicant will be expected to join the post within one month of the issue of offer of appointment.

Appendix - "A"

Additional certificates for Government employees to be furnished by the cadre controlling/competent authority.

- (i) There are no vigilance, disciplinary or criminal proceedings pending/contemplated against Sh./Smt._____.
- (ii) His/Her integrity is certified.
- (iii) Duly authenticated copies of ACRs/APAR dossier of the applicant for the last five years are enclosed.
- (iv) List of major/minor penalties, if any, imposed on the applicant during the last ten years/No penalty certificate is attached.

(Signature with Date)

Name: _____

Place:

Date:

List of enclosures:

1.

2.

3.

4. 5.

.

<u>स्पीड पोस्ट द्वारा</u> दूरभाष: 2338 7939

संख्या- कॉम्प-05/7/2019-कॉम्प-एमसीए भारत सरकार कारपोरेट कार्य मंत्रालय

5वां तल, 'ए' विंग, शास्त्री भवन, डा. राजेन्द्र प्रसाद रोड, नई दिल्ली-110001 दिनांक: 3 जुलाई, 2019

सेवा में,

- (i) भारत सरकार के सभी मंत्रालय और विभाग (अखिल भारतीय सेवाओं एवं समूह 'क) केन्द्रीय सेवाओं के संवर्ग नियंत्रण प्राधिकारी);
- (ii) राज्य सरकारों/संघ राज्य क्षेत्रों के मुख्य सचिव।

विषय: भारतीय प्रतिस्पर्धा आयोग में सदस्य का एक पद भरने के लिए आवेदन पत्र आमंत्रित करने हेत्।

महोदय,

मुझे यह कहने का निदेश हुआ है कि भारतीय प्रतिस्पर्धा आयोग (सीसीआई) में सदस्य के एक पद, जिसके जल्द ही रिक्त होने की संभावना है, को भरने के लिए पात्र भारतीय नागरिकों से निम्नानुसार आवेदन आमंत्रित किए जाते हैं :-

प्रतिस्पर्धा अधिनियम, 2002 की धारा 8(2) में प्रावधान है कि सीसीआई का सदस्य योग्य, ईमानदार एवं प्रतिष्ठित व्यक्ति होगा तथा वह अंतर्राष्ट्रीय व्यापार, अर्थशास्त्र, व्यवसाय, वाणिज्य, विधि, वित्त, लेखाशास्त्र, प्रबंधन, उद्योग, लोक मामले अथवा प्रतिस्पर्धा कानून एवं नीति सहित प्रतिस्पर्धा विषयों, जो केन्द्र सरकार की राय में इस आयोग के लिए उपयोगी हो सकते हैं, का विशेष ज्ञान रखता हो और उसे ऐसे विषयों का कम से कम पंद्रह वर्ष का व्यवसायिक अनुभव हो।

2. माननीय उच्च न्यायालय दिल्ली ने महिंद्रा इलेक्ट्रिक मोबिलिटी [(सिविल अपील सं. 2015 की 14697) के पैरा 107 के साथ पठित पैरा 213(iii)(ग) में डब्ल्यू.पी.(सी) 11467/2018, सीएम अपील 44376-44378/2018 जो अन्य बातों के साथ-साथ, यूटीलिटी यूजर्स वेलफेयर एसोसिएशन¹ के संबंध में संदर्भ देता है] के मामले में दिनांक 10.04.2019 के अपने निर्णय में निदेश दिया कि "सीसीआई यह सुनिश्चित करेगा कि अंतिम सुनवाई के दौरान सदैव न्यायिक सदस्य मौजूद होंगे और सुनवाई में भाग लेंगे"।

 उपर्युक्त को देखते हुए, सरकार ने सीसीआई में विधि या न्यायिक पृष्ठभूमि वाले सदस्य की नियुक्ति का प्रस्ताव रखा है।

¹भारत के माननीय सर्वोच्च न्यायालय में सिविल अपील संख्या 2015 का 14697

4. भारतीय प्रतिस्पर्धा आयोग के सदस्य की सेवा के निबंधन एवं शर्तें समय-समय पर यथासंशोधित भारतीय प्रतिस्पर्धा आयोग (अध्यक्ष एवं अन्य सदस्यों के वेतन, भत्ते और सेवा के अन्य निबंधन एवं शर्तें) नियम, 2003 के द्वारा विनियमित की जाती हैं। सदस्य कार्यग्रहण की तारीख से पाँच वर्षों की अवधि के लिए पद पर रहेंगे तथा वे पुनर्नियुक्ति के पात्र होंगे परंतु वे 65 वर्ष की आयु के बाद पद पर नहीं रहेंगे। सदस्य का समेकित वेतन 4 लाख रुपए (चार लाख रुपए) प्रतिमाह होगा। वे आवास एवं वाहन के हकदार नहीं होंगे।

5. केन्द्र सरकार या राज्य सरकार के पात्र अधिकारी, जो इच्छुक हों और जिन्हें चयन होने की दशा में कार्यमुक्त किया जा सके, के आवेदन पत्र निम्नलिखित दस्तावेजों के साथ उचित माध्यम से विभागाध्यक्ष (जहां लागू हो) द्वारा विधिवत् सत्यापित/प्रति हस्ताक्षरित कर अग्रेषित किए जाएं:

- (i) श्री/श्रीमती ______ के विरूद्ध कोई सतर्कता, अनुशासनिक या आपराधिक मामला लंबित/विचाराधीन नहीं है।
- (ii) उनकी सत्यनिष्ठा प्रमाणित की जाती है।
- (iii) आवेदक की पिछले पांच वर्षों की एसीआर/एपीएआर की विधिवत् अधिप्रमाणित प्रतियां।
- (iv) पिछले दस वर्षों के दौरान आवेदक पर लगाई गई प्रमुख/गौण शास्ति, यदि कोई हो, की सूची/कोई शास्ति नहीं प्रमाण पत्र

6. पूर्णतः न भरे गए आवेदन पत्रों अथवा निर्धारित तिथि के बाद प्राप्त आवेदन पत्रों को स्वीकार नहीं किया जाएगा। आवेदन की अग्रिम प्रति निर्धारित तारीख से पहले इस मंत्रालय को भेजी जा सकती है।

7. जो पहले से ही सरकारी सेवा में हों, उन उम्मीदवारों को चयन की स्थिति में, पदभार संभालने से पहले सरकारी सेवा से त्यागपत्र देना होगा/सेवानिवृत्ति लेनी होगी।

 चयनित आवेदक को नियुक्ति प्रस्ताव जारी होने के एक माह के अंदर कार्यभार ग्रहण करना अपेक्षित होगा।

 <u>अनुलग्नक-</u>। में दिए गए प्रपत्र में विधिवत् पूर्ण आवेदन पत्र दिनांक <u>25 जुलाई, 2019 (सायं 05.30</u> <u>बजे)</u> तक अधोहस्ताक्षरी (श्री राकेश कुमार, अवर सचिव, कारपोरेट कार्य मंत्रालय, कमरा संख्या 520, 'ए' विंग, 5वां तल, शास्त्री भवन, डा. राजेन्द्र प्रसाद रोड, नई दिल्ली-110001) के पास पहुंच जाने चाहिएं।

10. आवेदन प्रपत्र मंत्रालय की वेबसाइट (<u>www.mca.gov.in</u>), भारतीय प्रतिस्पर्धा आयोग की वेबसाइट (<u>www.cci.gov.in</u>) या कार्मिक एवं प्रशिक्षण विभाग की वेबसाइट (<u>http://persmin.nic.in</u>) से भी डाउनलोड किया जा सकता है।

भवदीय,

21221

(राकेश कुमार) अवर सचिव, भारत सरकार

संलग्नक: उपरोक्तानुसार।

अनुलग्नक-।

भारतीय प्रतिस्पर्धा आयोग में सदस्य के एक पद हेतु आवेदन का प्रपत्र

नवीनतम पासपोर्ट साइज की फोटो

1.	नाम (स्पष्ट अक्षरों में)
2.	पिता का नाम/माता का नाम
3.	जन्म तिथि (प्रमाण संलग्न करें)
4.	 (i) पत्र व्यवहार के लिए डाक पता (पिन कोड सहित) (ii) दूरभाष संख्या (iii) ई-मेल आईडी (iv) फैक्स
5.	राष्ट्रीयता (केवल भारतीय नागरिक ही आवेदन कर सकते हैं)
6.	शैक्षणिक योग्यता (स्वसाक्ष्यांकित प्रतियां संलग्न करें)
7.	सेवा/कैडर/बैच (सरकारी कर्मचारी के मामले में)
8.	वर्तमान तैनाती/कार्य/व्यवसाय के साथ वेतनमान और मूल वेतन
9.	पूर्व तैनाती/रोजगार का विवरण (अवधि सहित) और किए जा रहे कार्यों की प्रकृति
10.	पद के लिए विहित पात्रता के अनुसार विशेषज्ञता का क्षेत्र और उसमें अनुभव के वर्षों की संख्या
-	

11.	कोई अन्य विशेष योग्यता; या विशेष उपलब्धि; या	
-	महत्वपूर्ण समितियों; कार्य समूहों आदि में भागीदारी;	
	अथवा विदेशी नियुक्तियों/प्रशिक्षण; अथवा प्रकाशन;	
	अथवा राष्ट्रीय/अंतर्राष्ट्रीय मान्यताएं, यदि हों।	
12.	जो आवेदक सरकारी सेवा में नहीं है, उसके मामले में	
	जिम्मेदार स्थिति वाले दो पहचानकर्ताओं (जो	
	रिश्तेदार न हो) के नाम और उनका पता, दूरभाष	
	संख्या तथा ई-मेल आईडी संलग्न किया जाए।	

वचन-पत्र

यह प्रमाणित किया जाता है कि उपरोक्त सूचना सही है और मेरे चयन होने की दशा में भारतीय प्रतिस्पर्धा आयोग के सदस्य के रूप में अपनी नियुक्ति से पूर्व मैं सरकारी सेवा सहित वर्तमान रोजगार या व्यवसाय से त्याग पत्र दे दूंगा या सेवानिवृत्ति ले लूंगा।

स्थान:

दिनांक:

(तिथि सहित हस्ताक्षर) नाम

निर्देश :

- सेवारत सरकारी अधिकारियों के मामले में संवर्ग नियंत्रक/सक्षम प्राधिकारी द्वारा अनुलग्नक-"क" में जारी प्रमाणपत्र आवेदन प्रपत्र के साथ संलग्न करना होगा।
- सार्वजनिक क्षेत्र उपक्रमों/स्वायत्त संस्थानों सहित सरकारी अधिकारियों के आवेदन उचित माध्यम से भेजे जाएं।
- आवेदक किसी भी सूचना के लिए, जिसमें संबद्ध कॉलम में उल्लेख करना संभव न हो, अतिरिक्त कागज संलग्न कर सकते हैं।
- चयनित व्यक्ति को चिकित्सा जांच हेतु उपस्थित होना होगा, यदि केन्द्रीय सरकार द्वारा ऐसी अपेक्षा की जाती है।
- 5. अधूरी सूचना वाले या अंतिम तिथि के बाद प्राप्त आवेदन पत्रों पर विचार नहीं किया जाएगा।
- 6. चयनित आवेदक को नियुक्ति प्रस्ताव जारी होने के एक महीने के भीतर कार्यग्रहण करना होगा।

संवर्ग नियंत्रक/सक्षम प्राधिकारी द्वारा केन्द्रीय कर्मचारियों के लिए दिए जाने वाले अतिरिक्त प्रमाण-पत्र

- (i) श्री/श्रीमती ______ के विरूद्ध कोई सतर्कता, अनुशासनात्मक या आपराधिक प्रक्रिया लंबित/विचाराधीन नहीं है।
- (ii) उनकी सत्यनिष्ठा प्रमाणित है।
- (iii) आवेदक की पिछले पांच वर्षों के एसीआर/एपीएआर डोजियर भी विहित रूप से प्रमाणित प्रतियां संलग्न है।
- (iv) मुख्य/गौण शास्तियों की सूची, यदि कोई हो, जो आवेदक पर पिछले 10 वर्षों के दौरान आरोपित किए गए हों/कोई शास्ति नहीं प्रमाणपत्र।

(तिथि सहित हस्ताक्षर)

नाम _____

स्थान: दिनांक:

अनुलग्नकों की सूची: 1. 2.

- 3.
- 4.

5.